

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

I.T.A. No. 3051/DEL/2019 (A.Y 2005-06)

ACIT (OSD) Ward : 6 (3), New Delhi. (APPELLANT)	Vs.	M/s. Constructive Finance Private Limited, 414/1, 4 th Floor, DDA Commercial Complex, District Centre, Janakpuri, New Delhi – 110 058. PAN No. AACCC9252D (RESPONDENT)
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Assessee by :	Shri Ajit Jha, Advocate; (Proxy Counsel)
Department by:	Md. Gayasuddin Ansari, Sr. D. R.;

Date of Hearing	19.07.2022
Date of Pronouncement	19.07.2022

ORDER

PER YOGESH KUMAR US, JM

1. This appeal is filed by the Revenue for assessment year 2005-06 against the order of the Id. Commissioner of Income Tax (Appeals)-31, New Delhi, dated 31.01.2019.

2. At the time of hearing the Id. Counsel for the assessee submitted that the assessee has opted to settle the dispute involved in the

impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and filed Form No. 5 issued under the Scheme. Therefore, submitted that the appeal may be allowed to be withdrawn.

3. The ld. DR also agreed with the above contentions.

4. On careful consideration of the fact it is found that Form No. 5 has been issued to the assessee by the Department on 11th June, 2021 under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeal is allowed be withdrawn and hence dismissed.

5. In the result, appeal is dismissed.

Order pronounced in the open court on : **19/07/2022**.

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Sd/-
(YOGESH KUMAR US)
JUDICIAL MEMBER

Dated : 19/07/2022

MEHTA

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI.

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